

ITEM NO.11

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).4386/2019

(Arising out of impugned final judgment and order dated 04-05-2018 in CRA No.2888/1983 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

GAYA SINGH & ORS.

Respondent(s)

Date : 22-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Ankit Goel, AOR
Mr. Yasharth Kant, Adv.
Mr. Ashish Kumar Chaurasiya, Adv.

For Respondent(s) Mr. S.K. Gangele, Sr. Adv.
Ms. Priya Sharma, Adv.
Mr. Prathvi Raj Chauhan, Adv.
Mr. Anil Kumar Gautam, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned senior counsel/counsel for the parties.
2. Leave granted.
3. In the meantime, the Record be called for from the concerned High Court and the Trial Court. On receipt of such record, e-copy thereof be furnished to the concerned advocates appearing for the parties.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)